(d) by when final decision in this regard would be taken?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED):
(a) to (d) At present, there is no proposal to shift the location of the proposed nuclear power project from Haripur in West Bengal to Orissa

Help centres for Indian workers

- 824. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:
- (a) whether Government has decided to launch help centres in certain countries to provide legal, financial and psychological counselling to Indian workers;
 - (b) if so, details thereof; and
- (c) the steps taken by Government to organize awareness campaigns simultaneously for the benefit of Indian workers?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) Yes, Sir.

(b) An Indian Workers' Resource Centre (IWRC) has been set up in the Indian Mission in Dubai, UAE which provides 24x7 assistance to the Indian workers in that country.

The objectives of IWRC are as under:

- (i) Information dissemination on matters related to emigration.
- (ii) Registering, responding to and monitoring complaints received.
- (iii) Grievance Redressal and follow up with stakeholders.
- (iv) Extending legal, financial and medical counseling to the workers.
- (c) Information campaigns in electronic and print media are carried by the Ministry from time to time to spread awareness among the Indian workers for promoting legal migration and discouraging irregular migration.

Besides the Ministry also operates Overseas Workers Resource Centre (OWRC) a 24×7 domestic toll free Helpline at New Delhi to disseminate need based information and provide walk-in counseling to intending Indian workers for overseas employment.

Regional Migrant Resource Centres (MRCs) are also operational at Kochi, Hyderabad and Punchkula for disseminating information on issues relating to overseas recruitment to the intending emigrants.

Enrolment of NRIs in electoral roll

825. DR. T.N. SEEMA: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether any rules have been framed for enrolment of NRIs in the electoral roll;
- (b) the procedure of enrolment;
- (c) whether there is any provision for the NRIs to exercise their franchise through the Embassies in the respective foreign countries where they are residing; and
 - (d) if not, the procedure of casting the votes in the case of NRIs?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) Yes, Sir.

- (b) Citizens of India, living abroad, who have not acquired the citizenship of any other country can make an application in Form 6A directly to Electoral Registration Officer (ERO) of the constituency within which the place of residence of the applicant as given in the valid passport, falls. Every eligible Non Resident Indian may send the application along with necessary documents duly self attested in accordance with the rule notified by Government in this regard, either directly or by post to the ERO.
 - (c) No, Sir.
- (d) The Non-Resident Indians registered with ERO of their constituency may cast their vote if they are physically present in their constituency at the time of election.

Workers mislead to UAE

826. SHRI B.S. GNANADESIKAN: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether it is a fact that many Indian workers are mislead to UAE without any job securities and even the Indian workers are refused medical care;
- (b) if so, the details thereof and action taken by Government to provide necessary assistance and access to medical care in case of emergency in UAE; and
 - (c) the details thereof?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) to (c) The Embassy of India in UAE has informed that they have not come across any wide spread system, in which workers are misled to UAE without job securities. UAE comprises of 7 Emirates. In Abu Dhabi Emirate it is mandatory to cover every worker with a medical insurance. However, this facility is not available to Indian workers in other 6 Emirates. As far as the personal accidents and life insurance is concerned, every registered Indian worker in the UAE is expected to be covered under the Workmen's Compensation Regulation. In cases of destitutes, emergency medical care